

[*Translation*]

MR. SPEAKER; Do not prolong it. We had a 5-6 hours long discussion on it and its reply has been given carefully.

(*Interruptions*)

[*English*]

SHRI GUMAN MALLODHA (Pali): I want to have a clarification Sir.

MR. SPEAKER; Lodhaji, it is not necessary. You cannot say things like this.

SHRI GUMAN MALLODHA: Only the small point is that today they have said that we would take remedial action and action against the officers also. Would it include action against IB Officers also whom they have held guilty? Yesterday in the action taken report they have said that according to them to action is called for because they were not guilty.

They have given reasons for that. Today, should we take it that the action would be taken against the IB Officers and the Officers of the Central Government and that the hon. Prime Minister as the President would take action against those Congress workers who have been found serious guilty of lapses for this? I want to seek clarification on these two small things.

MR. SPEAKER: The House shall now take up item no.24, regarding Bombay bomb blasts. Shri Ram Naik.

15.20 hrs.

**(ii) Progress Made in Investigation into And the Ramification of International Hand in the Bombay Bomb Blasts.**

[*Translation*]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I rise to speak on the incidents of bomb blasts in Bombay. On 12th March when the incidents of bomb blasts took place at 13

different places in Bombay, the Lok Sabha sitting was going on. When the House was informed about the incidents, it shocked the House as well as the entire nation. At that time two question came in the minds of the people i.e. the security of the people and the security of the country. 260 persons were kill and more than 1500 persons wer injured in these bomb blasts. The Government gave its detailed statement on 7th April and at that time we asked about the total financial loss but till now the Government could not make any assessment of the total loss. A reply was given that the Government is unable to assess the total loss. I have some cuttings of the foreign newspapers. The Newyork Times termed it as "Worst Urban terrorist act in the world. "Such a worst attack has never been there in any city. After the incident, the Prime Minister, the Home Minister, the Minister of State in the Ministry of Home Affairs, Shri Rajesh Pilot, Shri Ghulam Nabi Azad and several other ministers visited the affected areas and on 13th March the Home Minister made a statement. I would like to read one para of the statement which shows their seriousness of the problem. It has been said in the 10th para of the statement that:

[*English*]

"As the prime Minister has stated, these ghastly acts have been designed to hurt the country's economic progress and to create disturbances to thwart our economic growth. We must fight this grave challenge. I want to assure this hon. House that the Government of India as well as the Government of Maharashtra will do very best to bring the culprits to book as expeditiously as possible; we are determined to make this challenge with all the resources and expertise at our command."

[*Translation*]

(SHRI TARA CHAND *in the Chair*)

15.23 hrs.

Now we have to see whethr the Governmer have acted according to the challenge it ha:

accepted and whether the Central and State Government of Maharashtra have investigated the matter with all the resources at their command or not. Today it is 14th May and two months have passed, so from that point of view we have to see as to what action the Government has taken so far. The Prime Minister has clearly stated that the Government would investigate into it and would try to find out the person involved and if foreign hand is there the Government would try to bring the culprits to book. So regarding this assurance of the Prime Minister I would like to know as to what has been done during these last two months? Today we should discuss about the actions taken by the Central Government and the State Government of Maharashtra in this regard.

One thing is clear that after the bomb blasts the investigation was started immediately and unauthorised arms and ammunition were recovered on a large scale as a result thereof. 10 tonnes of R.D.X. was recovered from Nagothane village near Bombay. It was also recovered from a godown at Mumbara. The R.D.X. was also recovered from the sea near Namala Port in my Constituency.

According to my knowledge the Government has seized 2456 A.K.-56 rifles. the hon. Minister of Home Affairs must be having detailed figures of hand-grenades and bullets seized.

While making a statement on 21st April the hon. Minister of Home Affairs accused Pakistan of hatching a conspiracy and also accused underworld Dawood Ibrahim of involvement in the Bombay bomb blast. In this whole episode Memon brothers and their smuggler accomplices had also played a big role. In this connection some persons were arrested and one of them is Resham Kaunday smuggler. According to his information it was a big conspiracy and explosives started arriving into Bombay and other parts of the country from October, 1992. First consignment of explosives landed at Nagothane in October, 1992.

Mr. Chairman, sir, day before yesterday the Commissioner of Bombay Police, Shri Samra, stated that in this connection 101 persons have been arrested till date by the Bombay Police. Smugglers, police officials, officials of Bombay Customs, Additional Collector Thapa, Police Inspector V.K. Patil have been arrested under TADA. Later on, Sanjay Dutt and his accomplices were also arrested under TADA. Many film stars and heroines are also closely associated in all this. Even politicians were also said to be involved in the bomb-blasts.

Some headway has been made in this regard but we should ponder over what all was needed to be done and why had not been done? Failure of the Government to apprehend Tiger Memon and his family members is quite apparent. First of all they should not have been allowed to leave Bombay and even if they had escaped arrangements for their extradition should have been made. It is the failure on the part of the Government in not being able to arrest Tiger Memon and his family members till date.

Secondly, Dawood Ibrahim has been running his activities from Dubai for a long time and as a citizen of India he could have very well been got extradited under the extradition treaty but despite his involvement in such a heinous crime he was not brought to India and nor arrested. I would like to know when and how was the passport issued to Dawood Ibrahim and why is the file pertaining to his passport missing? Once again the Government has failed to bring to book Dawood Ibrahim. The Government should arrest the master operators behind the blasts instead of arresting petty persons like drivers. The Government could not lay its hands on Tiger Memon and his family members and Dawood Ibrahim. This is the State of affairs. I request the hon. Minister to throw light on all these things while giving reply?

Mr. Chairman, Sir, I request the hon. Minister of Home Affairs to reply to all the three points I am going to raise. Firstly, it was stated that 101

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persons have been arrested but I have got the list of only 95 persons with me. With these arrests a tussle has started between Bombay police and Bombay Customs. This tussle has taken a very serious turn with the threat of the union of customs officials that if its officials are subjected to third degree methods to elicit information or VIP treatment is not given to them then they will go on strike. The Union has also threatened to release films and audio cassettes of conversations between smugglers and officials of Bombay and Maharashtra police while on merry making like having tea and liquor in the company of Memon brothers and other smugglers. Later on a meeting was held between the senior officials of customs and police and a deal was struck that the customs officials will not be harassed. Mr. Arora, the former Collector of Bombay Customs was shot dead around 7.00 p.m. in Allahabad at his residence by unidentified intruders. Because it was feared that Mr. Arora might provide more details about Tiger Memon and his family members whom the former had arrested in the past, close on the heels of the arrest of Mr. Thapa. However, no progress has been made in the case till date. I would like to know from the hon. Minister of Home Affairs how do the Government propose to tackle this ongoing tussle?

Mr. Chairman, Sir, I would like to know what all transpired between Customs Collector Shri S.K. Bhardwaj and D.G. of Maharashtra Police, Shri Ram Murthy at the meeting? The minutes of this meeting should be laid on the Table of the House. Mr. Khan, who as Additional Commissioner of Bombay Police was involved in anti-terrorist operations, had been transferred to Garhchiroli. The hon. Minister is well aware of the problems of Garh-chiroli. Mr. Khan, IPS, instead of joining duty went to London for treatment. I would like to know whether Mr. Khan took prior permission from the Government because no expenditure in excess of Rs. 5,000 can be undertaken without prior permission. I would like to know the nature of illness of Mr.

Khan and whether he could not have been treated in India? I request the hon. Minister of Home Affairs to throw light on these things.

Mr. Chairman, Sir, arrest of Sanjay Dutt under TADA was widely reported by the newspapers all over the country and Bombay. Sanjay Dutt while shooting abroad telephonically informed the Bombay police that he does not possess any firearm. He pleaded to be innocent and promised to make himself available as and when the Bombay Police Commissioner calls him. However, the Bombay Police Commissioner advised him to complete his shooting schedule as Sanjay Dutt was not required to be interrogated at that juncture. I would like to know when Sanjay Dutt was in possession of a fire arm then why so much time was given to him to complete shooting? To my mind probably it was allowed for the fear of real life shooting drama. Why was Sanjay Dutt not arrested for possessing unlicensed firearm? Houses of the leaders of VHP, BJP and Shiv Sena are raided even in their absence but nothing incriminating is found in their Houses. Therefore, why was the House of Sanjay Dutt not raided when it was known that there is an unlicensed A.K. -56 rifle in his house?

[Translation]

Why AK-56 was not seized earlier, why the Government did not arrest Sunjay Dutt? I would not like to drag Shri Sunil Dutt into it. In my opinion, it is his misfortune that he was blessed with such a son. I can well understand the agony of a father. After all, Sunjay Dutt did acquire this weapon and he conspired to dispose it of, but despite all this the Government did not take strict action. Mr. Chairman, Sir, all of us know and you also must be aware that as to what example Chhatrapati Shivji set. His son Sambha ji was very short tempered. Once he had some dispute with Shivaji and joined Aurangzeb. Shivaji did not spare him rather he arrested him and kept him in jail. In this manner he gave an evidence of his patriotism but today what is happening, it is very unfortunate that whatever is possible is being done to protect our dear ones these days.

I am not referring to Shri Sunil Dutt alone, this is a general tendency among the politicians these days. I would like to know the measures taken by the Government in this regard.

Why did the Government not seize AK-56, why the person in whose house this weapon was found not arrested? Action was not taken immediately even after receiving telephonic message to this effect. The series of incidents that followed are more terrific. Sunjay Dutt was arrested under TADA, and he, in turn, made an appeal in the High Court to get his bail accepted. The verdict of the High Court has its own importance. When he was released at the order of the High Court, the Commissioner of Bombay Police gave a statement to the journalists that they possessed evidences against him, but the advocate fighting on behalf of the Maharashtra Government did not produce them in the court. In other words the Police Commissioner gives the information to the Press but the Government's advocate does not produce the same evidences before the High Court. Shri Samra has sought permission from the Government to file a case against the verdict in Supreme Court. I would like to know whether the Government has been approached in this regard or not and what action it proposes to take?

Who is shielding Sunjay Dutt, and why should be brought into light. There seems to be a big conspiracy behind it. It is not a question related only to Maharashtra. Huge quantity of explosives was smuggled into the state and was sent to different parts of the country. The Government will have to catch the actual culprits who has fled to Dubai and Pakistan. We have good relations with other countries.

[English]

You would not have a unified command of investigation.

[Translation]

There would be complete lack of unified

command with regard to the investigation conducted by the Bombay Police and the Central team.

Shri Arora was murdered in Allahabad and the matter is to be investigated by the Uttar Pradesh Police. There is no connection in it.

[English]

Why are you not having a unified command of investigation?

[Translation]

I would like to get clarification in this regard because it is a question related to the security of the nation. Bombay is an important city. There are many important establishments like an Atomic Energy Plant and three refineries, at the same time it is in Bombay where overseas communication with the other countries of the world take place, and these things have their own importance. Would the investigation with regard to the incidents that happened in the city having so much importance from the security point of view be conducted in this manner? The hon. Minister of Home Affairs would rather submit that the Central Government would conduct the inquiry through CBI only if the Maharashtra Government asks for it. It is not good on the part of the hon. Minister of Home Affairs to give such a statement. The Maharashtra Police has a good reputation and I am proud of it. However,

[English]

they are not capable enough.

[Translation]

The Central Government and CBI ridiculed at in Maharashtra. They say that CBI does not know the locations of Ghorbandar and Nagethane. The CBI will take 15-20 days to locate these places.

It is very surprising that the Chief Minister of

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a state ridicules the investigation agency in Legislative Assembly in this manner and the Government watches silently. Either the Central Government lacks capability or the State Government is over confident. A balance will have to be established between the both. What does the Government proposes to do in this regard? The most surprising factor in it has been that the Central Government was not ready to entrust the work of investigation to CBI, rather they had decided to hadn over the matter to the police of Thane districts. However, three days ago, the decision changed suddenly. Though capable officers had been busy in the work. But the investigation work was handed over to the State CBI. It means that the State police had deeper knowledge with regard to the localities and the residential than the Rural police of Thane. That is why the Government refused to hand over the matter to CBI. But there must be something wrong in it, and it is only to conceal the facts that the investigation work has been shifted to CID of Maharashtra. What is the opinion of the hon. Minister in this regard and what would he like to submit in this regard?

The members of opposition have been agitating on this issue. All the opposition parties in the legislative Assembly made a unanimous demand to hand over the matter to CBI for proper investigation. Not to talk of our demand, the Central Government did not concede even to their demand. 90 Members of the Congress party have raised the same demand. The Government should have accepted the demand of the Members of at least their own party, if not ours. Would the hon. Minister give a dear response to the demand raised by about 90 members of his own party? One more thing is serious about it and I would like to relate it.

I regret to say that though there are four Members of Congress from Bombay, yet not a

single member is present here today...*(Interruptions)*

MR. CHAIRMAN: They are sitting outside.

SHRI RAM NAIK: Why they are sitting outside? I am talking of the Four Congress MPs. I am referring to Shri Murlī Deora and Shri Gurudas Kamat...*(Interruptions)*

KUMARI MAMATA BANERJEE: They have gone to take lunch.

SHRI RAM NAIK: \*\*

MR. CHAIRMAN: Shri Sawant is ready to reply to your question.

SHRI RAM NAIK: I do not know whether he would support me or not. I do not know whether whip is there with regard to discussion or not. If it is not there, the wave length of both of us would be similar. He would speak and the hon. Minister of Home Affairs would agree to him and I would also feel happy if the replies to him.

*(Englishs)*

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, the allegations which the hon. Member has made should not form part of the record. Otherwise, he will have to take the responsibility of the statement. He should give proper notice and then make allegations, because the President of BRCC is a known person. When he says that there seems to be some kind of an understanding between the Office Bearers of BRCC and the underworld den, that clearly is an allegation which he can make only by giving proper notice.

*(Translaiton)*

SHRI RAM NAIK: My submission is that whatever has been stated is not...*(Interruptions)*

[English]

SHRI RAMESH CHENNITHALA (Kottayam): This should be expunged.

MR. CHAIRMAN (Shri Tara Singh): I will look into it.

[Translation]

SHRI RAM NAIK: Why he did not make any revelation about it till today this is what I object I have not made any allegation. My submission is.. (Interruptions)

SHRI SUDHIR SAWANT: Shri Ram Niak's allegation that the MPs from Bombay have some secret links with Dawood is not at all correct.

[English]

MR. CHAIRMAN: This will not form part of the record.

SHRI C.B. CHAVAN: You give notice.

[Translation]

SHRI RAM NAIK: Mr. Chairman, Sir, I am saying it with full responsibility. He can contradict and the people will believe him and

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Serious allegations are being levelled against those Members who are not present in the House. He cannot charge like this.

SHRI RAM NAIK: I want to know why are they absent?

[Translation]

The bomb blasts in Bombay are being discussed in the House, but the M.P from that area is not present here. This is the only trouble..

[English]

SHRI MUKUL WASNIK: Whatever it may be, the charges that you are levelling are of a very serious nature; and such type of allegations, when the Member is not present in the House, cannot be levelled.

MR. CHAIRMAN: That allegation has to be removed.

[Translation]

SHRI RAM NAIK: Mr. Chairman, Sir, I would like to know as to why the Chief Minister of Maharashtra is against the C.B.I. enquiry? If the Home Minister and the Chief Minister had discussed the issue. I would definitely like to know the details. I have given a notice to you yesterday. The news item has appeared in the today's newspapers also. The Minister of State for Home Affairs, Shri Rajesh Pilot has sent a letter to the Prime Minister and the President of the Congress Party. I am not saying this on the basis of newspapers only. yesterday itself I have attached this letter along with my notice sent to you and Shri Sawant, you please see what Shri Rajesh Pilot is saying (Interruptions)

[English]

I am thankful to you, you can tell him.

[Translation]

I would like to quote 10-12 lines from this letter of Shri Rajesh Pilot dated 12th of May. It reads as follows:-

[English]

"However, the feed back which I got during

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my visit to various places is that somehow the party workers feel that there is something more than the mere criminal act of blasting a series of bombs. The feeling is that there is a serious nexus between the underground world, some politicians."

He should be asked as to who are those politicians.

[English]

It further reads as follows:

"businessmen and bureaucrats and it is this nexus which needs to be exposed and broken.."

Hon. Rajesh Pilot been have in the Houses, we would have asked him.

[Translation]

It further reads as follows:

They feel that an enquiry by an independent agency like Central Bureau of Investigation would go a long way in enhancing the image of the Government on this account and would establish that the Government has no brief to shield anyone, however, high he may be placed.

Recently, a number of Members of Parliament from Lok Sabha belonging to our Party have also submitted a memorandum to your good self highlighting the above as also its international ramifications and sought a probe by CBI. The MPs apprehensions are that there could be linkage of Narco trade with terrorists and the Government officials.

Having regard to the widespread feeling amongst the party workers, I feel that it may be an appropriate decision if a probe by CBI into the

whole episode is ordered. This would not only meet the aspirations of the party workers but also enhance the image of the Government and the party in public mind besides bringing the culprits to light.

You may kindly like to consider the suggestion."

KUMARI MAMATA BANERJEE (Calcutta South): In whose letter head is it written?

SHRI RAM NAIK: This is a letter written by Shri Rajesh Pilot. He has written this letter on the letter head of All India Congress Committee (I) to Shri P. V. Narasimha Rao, the Prime Minister and President of AICC.

[Translation]

That is why he has rightly written the letter and it is also true that just by handing over the responsibility of the enquiry to the C. B. I. will not make everything right immediately, but whereas Shri Rajesh Pilot is concerned about his party, the Government and the party workers, I am concerned about the people. My simple question is what the Government proposes to do for the security of the citizens and the security of the nation.

I would like to suggest that CBI should be handed over this enquiry. If there are some hinderances in referring it to CBI, these should be removed as it was done in Mahabharat when the king of serpents, Takshaka, hid behind Lord Indra, a difficulty arose before the King Parikshit as to how to kill the snake king. If Takshaka has to be killed, Indra has also to be killed when this issue came up, it was suggested that the king should utter the Mantra 'Indrayaswah and Takshakay-swah'. That means both Indra and Takshaka should be killed. I would like to tell the Home Minister if there are any such Takshakay today a serious thought need to be given on it. If no decision is taken, the people of Maharashtra will do 'Takshakay-swaha' and people of this country will do 'Indraya-swaha'.

Today, we are sitting in that House, whose one of the Members is the Chief Minister of Maharashtra. The particular Member is not allowed to speak and vote, but the Congress Party has empowered him to run the State Government. There are very serious allegations levelled against him. The Court has issued a stay order. Shri Sharad Pawar should resign and besides that, this enquiry should be handed over to the C.B.I. Whatever has been done during these two months has not clarified that position and the countrymen are still having a lot of suspicion in their mind. This is not good for the security of the country. The Central Government should give a serious thought over this issue, otherwise, there will definitely be "Indray swaha and Takashay swaha". With these words, I conclude.

[English]

SHRI SUDHIR SAWANT (Rajapur). Mr. Chairman, Sir, the Bombay blasts was the climax of a series of events which have taken place in this country for the few years. It is very unfortunate that when we looking at the Bombay blasts we are viewing at the blasts per se. Even now hon. Shri Ram Naik has not touched any other sphere other than the blasts.

Why did the blasts occur, who were the forces behind these blasts; what is the ramification of these blasts to the security of this country? This is of primary importance. Whether there should be a CBI inquiry into the blasts per se or not is not really a matter which is to be discussed because many people have many views. For example, if we ask for a CBI inquiry into the Calcutta events, probably, I do not know what my friends will do. Hence when we are going to speak on the blasts we should also speak on the incidents, circumstances and the situation which were responsible for causing these blasts and that is what is of primary importance. I total disagree that the Bombay blasts have only local significance or local jurisdiction.

There are machination of the same forces

who have a hand in destabilising this country.

Shri Rajiv Gandhi was alive to this problem and when he talked about the threat of destabilisation of this country he was seized of this problem.

The entire thing started with the Afghan War and after the Afghan War Gen. Zia Ul Haq cleverly started a strategy in which he made a plan. Of course, people call it an imaginary plan, it was Operation Topac. But we have seen from the results, from hindsight and we can say that there was such a plan in 1984 to exercise a low cost option against this country, threatening the integrity and unity of this country by using forces within the country.

To a great extent they have succeeded because after 1984 we have seen series of events but I will not go into the details of events. One thing of the plan has come to light that Gen. Zia consciously promoted the narcotics trade.

While promoting the narcotic trade there emerged a system in Pakistan which has a nexus of politician, military, bureaucracy and drug cartel. Today infact, there is a parallel Government in Pakistan. On the Pakistan-Afghanistan border about 800 tonnes of opium and 90 tonnes of heroin are found. In a town like Peshawar drugs and arms are available in the wholesale market. They have to be sent from there and they have to be routed from there through some place. Such a huge quantum of drugs cannot go from one source easily.

Pakistani nationals have been caught in Saudi Arabia. They have been debarred from Saudi Arabia. They have been beheaded in Saudi Arabia. Saudi Arabia has complained, All the proof and evidence is available for declaring Pakistan as a terrorist State. This was what was going to happen on 30th April when Nawaz Saharif was squarely removed to avoid that particular situation. We cannot say that these things were happening without the civil forces at play in Pakistan per se. Also, forces outside



Pakistan are also at play.

Last year, in this country there were narcotic drugs which were seized. In 1991 about 2145 kg of drugs were seized and 566 cases were launched, in 1992 1918 kg of drugs were seized and 1286 cases were launched. Heroin of 622 kg was caught in 1991 and 1153 kg. in 1992. I want to just highlight one point. When 800 tonnes had been seized in Pakistan, only two tonnes were seized in India. We know that as a part of the international narcotic chain India forms one of the main routes, not only through India, but also from the golden triangle and North-East also. The drugs are routed through the Western Sea-coast, i.e. Gujarat and Maharashtra. The entire economics of this trade is based in Bombay.

The Punjab terrorists have been utilised to traffic these narcotics from Peshawar right down to Bombay where the payments to the Punjab terrorists were made and from there these narcotics were routed to Gulf. From Gulf they went to Western Europe and USA. This is a part of the international drug chain. Herein, foreign countries and our adversaries utilise the underworld to launch their own operations. We need not be surprised, because this is a part of the method of their covert diplomacy. Hence Pakistan has utilised the underworld of India and particularly of Bombay to establish their network in this country. So, people like Dawood Ibrahim were established. In October 1985 we had witnessed some bomb blasts. Also in the period 1988 to 1989 and even 1990 there were a series of gang wars in Bombay, where the people of Dawood Ibrahim and their rival gangs fought to establish their supremacy on the city of Bombay, and therein came a situation in a place like Bombay wherein the underworld, particularly relating to the narcotic trade in fact dominated all institutions of our polity. This is not confined to Bombay per se. This is a part of the international network. It is a part of the international conspiracy, it is a part of an international attempt. That is why when we look at the Bombay blasts we must not

localise that issue by decreasing the importance.

I have been persistently demanding since last year. On 6th April 1992 I wrote a letter on this subject wherein I had asked for an amendment of the Customs Act.

**16.00 hrs.**

The laws are such that the police force, CBI and other agencies cannot investigate or prosecute the crimes related to smuggling. They have to depend upon customs or the Directorate of Revenue Intelligence. The smuggling of narcotics, which has a tremendous economic power, is the foundation of our organised crime anywhere in this country. And when such is the situation, when organised crime is depending upon smuggling, the police does not have the right to investigate or prosecute. That is my complaint. And that is why, the Customs Act has to be amended. My demand of last year, 6th April 1992, is that the Customs Act should be amended so that investigation and prosecution can be given to all forces.

Once the underworld established their supremacy on Bombay polity. I was a victim to that. When we talk of law and order, in my last election, I very sadly admit that I was threatened by one MLA that he would murder me in front of the Deputy Superintendent of Police; in front of 500 citizens of a town. But the police refused to even take my complaint. This was the situation when we talk of Bombay police or Maharashtra police. There were reports and photographs showing the Director-General of Maharashtra Police with some of the people who have been arrested in connection with Bombay blast. This is one report. I do not know about the veracity of that report. But this is the report. When we talk about trust of a police force, when the Director General of Police himself is under question, then I do not know how far we can trust the police. The Commissioner of Police, Mr. Samra, has himself admitted that many of the persons in Bombay police are involved with the people of Dawood, publicly. And hence, there is a situation

where doubt can arise.

Then I came to Customs. The customs officers had been arrested. The police officer transported the RDX weapon. But the honest customs officer, who had a good reputation, was murdered in Allahabad, Arora and this has connection with the Bombay blast. And that is why, how the postings had been done in the last five years in the Customs must be investigated because they are the guardians to ensure that no RDX weapons come to Bombay and they are the guardians to check the smuggling. But still, this has come. There have been allegations that the people of coastguards were drunk.

16.02 hrs.

(SHRIMATI MALINI BHATTACHARYA *in the Chair*)

And hence, Madam Chairman, we must seriously consider a method by which we can up our polity because the assault is not on any particular institution or any particular city, the assault is on national security. As far as national security is concerned, the Central Government must play a primary role. So, when we talk or discuss about the polity of Bombay *per se*, we talk about narcotic smuggling and the drug money. In cine industry, a sum of Rs. 50 lakhs or Rs. 40 lakhs is being charged by one actor. Where from this money has come? All the reputed producers had admitted that this money has come from narcotic smuggling and the drug money has been laundered in this method.

In the last five or six years, there is a boom in real estate. A number of buildings were constructed unauthorisedly. An attempt was made to demolish them. Again somebody has said that if you demolish the buildings of mafia, then there will be communal violence. That was said by the Additional Commissioner of Police, administration, Mr. Chakravarty.

And that is why can we trust when the police is also involved and whether they will carry out

the investigations properly? Of course, the Bombay police is reputed, the Maharashtra police is reputed, the administration had taken firm steps after the Bombay blasts to check all sorts of violence and there were no further blasts. The confidence was again instilled in the people and the situation was normalised. But the problem is that is this particular incident within the capability of a state police? That is a question which we are decide because connected with the Bombay blasts, there were blasts in Ahmedabad, there was seizure of AK-56 and other weapons in Delhi; there were blasts in Madhya Pradesh and there were blasts in Uttar Pradesh. Shri Premadasa was assassinated. All these events are not isolated once because last year when I told the Chief Minister in our discussion that if you have to solve the Punjab problem, you have to hit first at Bombay because the terrorists have safe haven in Bombay where the entire funding of the Punjab operation was done by the narcotics trade and the money was available to the terrorists in Bombay for purchase of weapons and for the drugs and if this is a method having implication on the States like Punjab, the Bombay city blasts have implications on State like Punjab and Jammu and Kashmir because the Pakistan ISI that is a military intelligence having established Daud Ibrahim in Gulf, also established themselves in Bombay city to launch all out operations in the entire country. Hence, we cannot look at the blasts in isolation. We have to see the ramifications which are in the national security and that is of vital importance.

There is a confirmed information that the RDS were used in Bombay have originated from Peshawar. There is also information coming to light that the Bombay blasts were planned not after 6th December, as our friend described and tried to propogate that it was a muslim reaction to Ayodhya. I do not agree or subscribe to this view. This particular incident was definitely planned before 6th December. (*Interruptions*). That is what is being propogated. But, I do not agree. The real reason is what we have to decide because the first landing was done on 1st January. RDX was transported from Peshawar to Karachi

and from Karachi to the western sea board in just about 20 days. It takes a lot of time. Hence, there is ample evidence collected by the police that these incidents were planned before 6th December. Then for what? It is because the Maharashtra administration in the last one and a half years launched a movement against crime and doone was spared. Shri Ram Naik has said that there is an involvement of politicians with the underworld. I agree on that. But, we cannot say it is only Congress. All political parties are involved, their workers are involved because there are two types of people who come in politics, that is, one brand which comes for business and the other who are in politics for different reasons; for national purpose and for development of the country. So, all political parties have got their workers, who have got links with the underworld. This is what we must realise today because we should not utilise this incident in a partisan manner for political purpose because this is a question of national security, a question where all of us have to rise above the partisan political consideration and tackle this menace and root out this scourge on humanity once for all. It is time now when we have to do something. It is time now when we have to come together and formulate a fixed plan or strategy to combat this crime.

Narcotic terrorism is not a national issue only, it is an international issue. It has dimensions far beyond our imagination. with the breakdown of the Soviet Union, what has happened is there has been a brain drain. Nuclear physicists in those countries are going everywhere. Pakistan is trying to was them. Iraq is trying to woo them and at a particular point of time if the nuclear trigger falls in the hands of any terrorist, we can imagine what can happen to this country and the surrounding areas. Hence, when I say that we have to look at it not in a partisan manner but in national interest and in the interest of national security, that is where I demand that all these events, including the seizure of arms in Delhi, including the nexus of Punjab terrorists with the

underworld, including the bomb blast, including the nexus of the underworld with politicians, with bureaucrats, with the since industry, with the builders, with the businessmen and with all others, have to be investigated today. We must agree that CBI alone will not be able to do it because there are many other agencies.

The role of intelligence and para-military forces have to come in focus here. Our intelligence agencies unfortunately are not working in harmony. They are working at cross purposes, whether it is Intelligence Bureau or CBI or Directorate of Revenue Intelligence or the Research and Analysis Wing or BSF Intelligence or Military Intelligence. We have got a plethora of intelligence agencies whose agents are working in the field at cross purposes and there is intense rivalry between these agencies wherein the casualty is national security. We have to now rise up to the occasion and develop a mechanism which will integrate all our agencies so that the State police, the para-military forces and all these agencies can work in harmony. When it comes to the Bombay blast and the connected events all over the world, they have all to be clubbed together and investigated by a Central investigative Commission because CBI alone will not be able to rise up to this task because the involvement is of many. There are officials involved in this, there may be some politicians involved in this, there is the underworld. So, it is a complete chain that has to be investigated.

The other day I was talking to some people about the method of transferring customs officials. That has to be investigated. It should not happen that only those officers are posted which are suitable to the underworld. So, we must institute proper defence mechanism in all the circumstances.

My next point is about the extradition. We have all realised that it is Daud Ibrahim sitting somewhere in the Gulf who is behind all these incidents, whether in Ahmedabad, whether in Bombay or whether in Goa. We have come to know how Shir Bukhan was murdered. Why was

Bukhari murdered? Did he have some nexus with some politicians and bureaucrats in Goa in connection with some business? This is of consequence. This has to be investigated. Who is going to investigate? Extradition of Doud is not a matter which can be dealt with by the State Governments. We must demand extradition. The United Arab Emirates has said that there are no fixed charges against Doud Ibrahim, whoever he is, and hence they cannot agree to the extradition. That is why if the Bombay police cannot frame fixed charges, then there has to be an accumulation of evidence and the evidence is available.

This has to be taken all over the country because the linkages are in Karnataka, Goa, Gujarat and Maharashtra. All these linkages have to be opened up have to be disclosed and only then can the extradition be possible.

The next most important factor is the declaration of Pakistan as a terrorist State because these incidences have happened at the behest of Pakistan's intelligence agencies. There is no doubt in my mind at all. And evidence has proved that there are people who are sent to Pakistan for training. People were trained there. Only two people have been caught so far. According to the information, around 30 people are trained. And there is information that around 12,000 kg. of RDX has landed in Maharashtra-Gujarat coast. Out of 12,000 kg. Only 4,000 kg. has, if so far, been seized by Maharashtra Police. Hence RDX is still floating around in the country.

There are reports of number of arms being smuggled from Rajasthan Punjab border during this period and also by sea and by air. All these arms have not yet been confiscated and only a limited amount of arms have been confiscated. Hence, I would request here that an investigation in Maharashtra, in the Bombay blasts per se should not be an investigation of Bombay blasts. Because this has unbid everything. As far as the incidents concerning with Bombay blasts are concerned, the Maharashtra Police and the

Bombay Police are capable of looking after it. That is why the State Government is very right when they say that as far as Bombay blast is concerned, they are capable of investigating it and there is no doubt in it.

But because these Bombay blasts are connected with various evidences and incidences all over the country, because the Customs officials are involved, because the State Police cannot investigate and prosecute smuggling activities and economic offences, because there is hefty amount of black money which is involved where the Income-tax Department has to come into picture, because there is the extradition of Dawood is involved, the Bombay Police per se alone is not capable. Because there is investigation of the amount of drugs being manufactured in Pakistan and Afghanistan which is involved, because RDX originated in Peshawar in Pakistan is involved, because Pakistan's intelligence agency's role is involved, the State Police is not capable of catering to the situation and hence there has to be a central Investigator Commission wherein all the facts are to be investigated the nexus of politician bureaucrat under world: the nexus between various forms of officials in the law enforcement agencies where many Custom officials and police officers are involved in these particular activities all over the country.

The murder of Arora in Allahabad is a connected factor. The Calcutta blast is also not an isolated event. Hence the Chief Minister of West Bengal cannot say that this is to be investigated by the State Police.

Hence all these events have to be brought in. The Narcotics Control Bureau, the Intelligence Bureau, RAW, C.B.I., Police, Para-military forces, Customs all these have to coordinate and cooperate under the Commission to investigate into all facts of polity that are responsible for developing a criminal infrastructure in places like Bombay, Ahmedabad, Delhi and elsewhere wherein such acts are made possible.

Why the incident took place only in Bombay? Why not elsewhere? It is because the infrastructure was available the infrastructure for transporting of smuggled goods, infrastructure of collaborating police and customs officials and that is why we have to launch a detailed investigation in all these aspects.

Only then truth can triumph. Only then can we be secure. Only then, can our people be secure. That is why, I appeal to all sections of this House not to treat this matter only perse Bombay blast but to look at it from broad angle of national security, of threat to this country, threat to the integrity of this country. Again I would appeal to all Members not to bring various shades of politics in every demand. This is not politics. This is national security.

Hence I humbly again appeal to rise above minor petty considerations and look at this problem from a national point of view.

I appeal to the Government to constitute a central commission to integrate and coordinate all activities of all the forces so that we can go at the root of the problem and not be satisfied by just punishing or catching small traffickers or pedlers on the street because big man or big fish has to be caught. The people behind that have to be extradited and brought into this country and full scale investigation to be launched.

[Translation]

DR. S.P. YADAV (Sambhal): Madan, Chairman, a discussion is going on here regarding the foreign hand behind the Bombay bomb-blasts. Firstly, I would like to submit that all such big incidents which happen in the country take place due to the appeasement policies of the Government because the political leaders including the Prime Minister do not care for the welfare of the country, whether it was the assassination of Shrimati Indira Gandhi, General A.S. Vaidhya or Shri Rajiv Gandhi or the bomb-

blasts in Bombay. All these incidents happened due to the wrong policies of the Government.

Just now, our friends from the Congress Party were saying that an investigation should be held. But I would like to ask them as to when they have bothered for those investigations. Recently, a three-judge bench of Supreme Court had given a verdict in the Ramaswami case, but during the impeachment proceedings, the congress members became neutral. Even the Prime Minister did not utter a single word and kept himself neutral. It is highly regrettable that will Prime Minister kept silence on such an important issue. In this way the Government cannot evade its responsibility. The Verma Commission was constituted to enquire into the case of Mrs. Gandhi's assassination and a discussion has been held on its report. Two of the Congress Members repeatedly tried to put the needle of suspicion on one particular person but no action was taken later on. Shrinati Gandhi was assassinated by her security personal posted at her residence. General A.S. Vaidhya was murdered because he had ordered the entry of the force into the Golden Temple under the 'Operation Bluestar'. After that, Shri Rajiv Gandhi was murdered and at that time there was Chandrashekar Government supported by the Congress, but no action has yet been taken in the regard. It was mentioned in the report of Verma Commission that there was internal disputes among the Congress men in Sriperambudur and they were not on good terms with each other. That is why the programme was changed in the last moment which caused such a serious incident taking the life of an ex Prime Minister Shri Rajiv Gandhi. I would only like to submit that all such incidents take place due to the wrong policies of the government. Besides Bombay, such incidents of bomb-blasts took place in Agra, Calcutta and other places too. I would like to ask the Government what the role of C.B.I., C.I.D., and other Intelligence Agencies? Are you prepared to take any action against them? I know that you are not capable to do so. Your position is just like such an animal as runs here or there on a road and gets crushed under any vehicle.

if it comes in the middle of the road. In Bombay, there were 13 incidents of bomb-blasts within a very short period of one hour, but have you ever thought how such a big consignment of bombs entered Bombay and how they were planted at different places.

We were present in the House at that time. When the Home Minister had given a wrong information. This information was first given by Shri Advani and after that, the Home Minister gave the information. He did not have the first hand information. I want to say that your partial policies will destroy the country. Although the incident of 6th December took place in Ayodhya only, yet you have dissolved the Governments in all the four States. Thousands of people were killed in Bombay, but the Government of Maharashtra was not dismissed. Can you give the reasons for not doing so? Can the Members of Congress explain the reasons behind it, if they do not think that it is a brutal partiality?

Yesterday, Shri Aiyar and Shri Chidambaram levelled allegation against Shri V. P. Singh and Shri Chandrashekhar very cleverly. I would like to ask Shri Chidambaram whether he had some introspection as to why he had to resign when he was not involved in the scam?

I agree that the incident of 6th December in Uttar Pradesh was shameful and tragic resulting in deaths of thousands of people. I hail from Sambhal area. Eight people belonging to my constituency were killed in these riots. I drew attention of the Minister of Home Affairs to killing of these eight people while speaking on the Demands for Grants of the Ministry of Home Affairs for conducting an inquiry into the matter. The Police arrests that these people have not been killed. I had supplied a photograph of a man and the copy of F.I.R. lodged and if these persons are alive, they should be produced. But, no reply has been given so far. I tried to raise the issue under Rule 377, but I was forced to withdraw the notice and was told that it would be taken up later

on. There is no record regarding the number of people killed and the number of those alive and we have not received any reply in this regard till date from the Government.

I would like to state that it would not be possible for you to solve any problem if you adopt biased policies. You should resign from the House, sooner the Government is suspended it will benefit the country. Even those Governments were suspended by you where not a single person was killed. No man was killed in Himachal Pradesh. The people of this country will revolt if you adopt such biased policies. You think that Smt. Indira Gandhi was killed because he had supported the Government of Sri Lanka as regards the problem of the Tamils and Sinhales. We had already received a signal. When Shri Rajiv Gandhi on his official visit to Sri Lanka while receiving the Guard of Honour was attacked by a constable who was standing there, with the 'but' of his rifle. It was very clear on that moment itself. In spite of that the Government could not understand the reality. Shri Prem Das, the President of Sri Lanka was killed. In the same style and consecution killings take place. Earlier former Prime Minister was killed and later on the President of Sri Lanka was killed. You people want to wash your hands by levelling allegation against others. This will not do. It is your responsibility to run the country. You are running the Government. Therefore, it is necessary for you to run the country with responsibility otherwise the country will be ruined.

Nobody can deny that foreign elements are involved in Bombay riots. It is very clear that Pakistan is involved in the riots that occurred in Bombay, Calcutta and Agra. But the Government is unable to take action against the Government of Pakistan. If Memon brothers are not in Pakistan where they are. Please tell us in which country they have gone Hon. Minister for Home Affairs is not here but the other ministers are present. They should tell us where Memon brothers are at present and what action Government is taking against them? Has the Government any courage

[Dr. S.P. Yadav]

to take action against them? Yesterday, I stated in the House that I would not like to mention the names of culprits. \* although \* we have got their photographs and they are associated with some Ministers here. I would like to inform that Dawood Ibrahim has cordial relations with some Ministers of Maharashtra. You have received donations from these people for contesting the elections. In such circumstance, what action can be taken by you against them. How can you take action against them when you enjoy with them in your drawing rooms and bed rooms? You have no courage to take action against them.

The congress of the Government was witnessed the day before yesterday in the case of Justice Ramaswamy. This case has conveyed your intentions throughout the country. You may read it in newspapers. My colleagues belonging to the Congress Party must read the editorial written by Shri Arun Shourie appeared in *te Jansatta* on the 13th you will learn a lesson from the deeds done by you.

Sheerly levelling allegations against others the Government cannot prove it is innocence. Indira Gandhi was assassinated. Rajiv Gandhi was killed. Mahatma Gandhi was assassinated and now bomb blasts have occurred in Bombay. The Government is accountable for the number of people killed including the Hindus and the Muslims in these riots throughout the country. The Congress Party has been governing the country for most of the period. That is why the Congress party has to be answerable. You cannot be let scotfree from this accountability. The Government will have to own up the responsibility. If you do not accept the responsibility, the people will not forgive you. The Government should own the responsibility of all the incidents and riots that have occurred. I would like to cite a couplet:

"Gul se lipiti Titliyan Ko Hata Kar Dekho.  
Andhiyo Turnne Darakhlon ko Giraya Hoga."

You people have done misdeeds. Due to your wrong deeds the country is not marching towards progress but is going downward. The law and order situation has been deteriorating throughout the country. I have hail from Uttar Pradesh. I have reminded you many times in this regard. About 12000 litre of diesel was being transported from Mathura to Sambhal in a truck. Iglas Police Station in Aligarh district falls on the way. The entire 12000 litre of diesel was stolen in the above-said Police Station and its driver was murdered. Its conductor was kidnapped. The Chowki Incharge, Iglas Police Station is turning a deaf ear to this incidence. No enquiry is being conducted. I had given details in writing to the Minister of state in the Ministry of Home Affairs. The name of the conductor who was kidnapped is Javed. No action has been taken in this regard. The prevalent law and order situation in Uttar Pradesh is os pitiable and deteriorated that it is not incorrect to call it a law of jungle or police Raj. Police people do not follow any rule. They are arresting our workers under TADA. The Government has passed the legislation. This law is not applicable on Dawood Ibrahim and Memon Bamdhus. It is a matter of shame that it is applicable on our M.Ps and M.L.As only. At this juncture, Mr. Home Minister I would like to ask you what is our image at international platform after bomb-blasts in Bombay. You should give a thought to it. There was a time when Iraq used to support India on Kashmir issuur. But today Iraq and other Islamic countries are jointly passing a resolution. It is a very pitiable shocking and serious situation. The Government should consider over these problems seriously. If you want our country to progress and want to run the country, and want to improve the image of the country in the world, I would like to suggest that you formulate impartial policeis above party line. Party-politics should not be encouraged in the House. Here all should be treated as equals.

Today my colleague belonging to the B.J.P. has raised a question regarding grant of telephone connections. The Minister of State in the Ministry of Communications has granted 200 telephone connections in favour of an M.P. of Delhi and on the other hand, the M.Ps. belonging to Uttar Pradesh and other States have been unable to consume even 15 telephone connections, because adequate communication system and telephones lines have not been laid there in their constituencies. I would like to request you again and again not to adopt biased attitude in the House as well as in the country and forgo partial attitude in implementing Government policies.

These incidents are true. You are sitting in power due to the assassination of Rajiv Gandhi, otherwise you were not able to attain this position. So I would like to tell you to formulate clear policies so that country could feel that the Government functioning.

Hon. Prime Minister, keeping quiet will not help you further. You had not uttered a single word on bomb explosions in Bombay. The assassination of Rajiv Gandhi was discussed here under Rule 193. But the Prime Minister did not utter a single word about it, He did not utter a word even on the impeachment motion discussed here against Ramaswami. So, keeping quiet in such manner will not help the hon. Prime Minister.

So, I would like to request the Government that it should act with clear intentions and make such laws which may create confidence in the common man that the Government is providing relief or is worked for their welfare.

With these words I concluded.

SHRI RAMACHANDRA MAROTRAO GHANGARA (Wardha): Mr. Chairman, Sir, I have already spoken on this subject during the demands for grants of the Home Ministry. I have discussed some aspects of this issue.

On the 12th of March there had been twelve

bomb explosions within 2-3 hours. Several people died, seriously injured and property worth crores had been destroyed in it. Statements of people arrested after this incidents and the Government and Newspapers reveal that it was a big conspiracy involving Pakistan. Statements by Chief Minister and officials also reveal the involvement of ISI in this conspiracy. This type of explosive which reached Bombay had first all went from Dubai to Islamabad then returned to Dubai and then was smuggled to India. This thing has become explicitly clear. Huge quantity of explosives have been confiscated during the raids conducted according to the Statements made by the persons arrested in this connection. For example four thousand kilogram RDX was confiscated from the districts included under Nagala Police Station. Their intention was to explode it in other cities also, it has been told by the people arrested after this incident. These persons were trained in Sannan village of Raigarh district. In the same way 1500 kilogram of explosives were confiscated in Kasi village of Thana district and 2380 kilogram of explosive were confiscated in Nagala Bandarkhan.

Thus the material seized and the statements given by persons arrested shows that the Don Ibrahim in hatched this conspiracy. In India Memmon brothers trapped Dawood Mohammed who is notorious for such deeds. In this way they collected anti-social elements and took them to Islamabad via Dubai where they were trained and it was reported that Islamabad they came back to Bombay. The explosives seized in such a big quantity reveals that their intentions was not only to explode bombs in Bombay but also in various other parts of the country for creating instability in the country. I would like to know how these explosives came in the country. Raigarh and Ratnagin district in Maharashtra had been a have for smugglers. Persons arrested in connection with the bomb explosions in Bombay had already been arrested several times by the police on the charges of smuggling. This area is notorious for the smuggling of silver, gold, cocaine, toxic materials and arms. I would say that such a big quantity of explosive could not reach in the



[Sh. Ramachandra Marotrao Ghangara]

country without involvement of custom officials and police personnel. And this nexus had become a regular practice as far as the sea shore region of Ratnagiri and Raigarh districts are concerned. It is said that 196 boxes of RDX were unloaded here and by the secret routes through forests these had been taken to Bombay and other cities.

Sir, I would like to point out that many notorious conspirator and Ismail Abdul Razak alias Tiger Memmon met Dawood Ibrahim. Along with them there were many assistants Sharif Abdul Ghaffar, RAhim Kalwalkar and Peelu Khan, how these persons reached Dubai? They did not have any legal passport, the period of their passport expired, but the passport officials extended the period. This reveals their resourcefulness. I would like to point out that it is not an ordinary matter that some persons arrested and gave statements which were used in the some persons arrested and gave statements which were used in the court. This reveals the negligence of police and secret services of the country and involvement of bureaucrats, Government officials, Passport Officials, Custom Officials, other persons and police officials in it. This work is going on since 1975 during 1975 to 1985 smuggling by Karimlala and Hazi Mastan was stopped. One uncle of Dawood Ibrahim who lives in Ratnagiri knows about every nook and corner of that area very well. Through him such type of work are being performed on sea shore of Ratnagiri. The transportation of immigrants has been stopped by the Government and it has been protected for fishing by the Government and it has been protected for fishing only. These anti-social elements involve these people also. Either due to illiteracy or greed of money these people help them in such activities. The ship stand in middle of the sea and this material is brought to the shore by small boats and at the time of the arrival of such materials, custom and police officials vanish from the site and they come again when the material is loaded in trucks and other vehicles and dispersed through

secret routes. I would like to emphasize that this nexus of bureaucrats, custom officials and police officials must be broken, otherwise this practice could not be stopped.

Mr. Chairman Sir, I would like to point out that political protection have been given in such a big scandal. I do not think that only anti-social elements are involved in it but other persons may be there. Even after knowing that one person was arrested on the charge of smuggling and under TADA also, he had been given ticket and elected as a legislator. He is still a legislator. Earlier he was mayor, I would not like to point out his name, as he is not present here. I would like to tell that this fellow has constructed a five star hotel named 'Eagle International' at the sea shore in which several smugglers, anti-social elements leaders and ministers are entertained. I can point out the names of Ministers as their names are with me in writing. This shows that this incident has a link between leaders and persons involved in speculation.

In such a situation I would like to say that if the Government wants to stop the occurrence of such incidents, various aspects of it should be reviewed carefully and impartially. As I have already told that Ratnagiri district of Maharashtra has been considered a haven for smugglers. The smugglers, custom officials, police officials and bureaucrats are earning profit worth of crores of rupees here. They involve with them the fishermen living in nearby villages and their task becomes more easy. It has become clear that smugglers are guilty of these bomb explosions and custom and police officials are also involved in it. Political leaders are behind these in some way or the other.

Mr. Chairman, Sir, the help of the intelligence agencies should be sought to find out the real culprits. I am at a loss to understand as to why the case is not being referred to CBI. The help of CBI should be sought in this regard, since there has been sufficient evidence of involvement of Pakistan so help of International Intelligence agencies can be sought. This matter should be

raised in UNO with the help of friendly countries and the matters should be investigated in detail so that such incidents of terrorism are checked:

With these words, I conclude.

[English]

SHRI SHARAD DIGHE (Bombay North Central): Madam Chairman, I am happy to take part in this discussion raised by Shri Jaswant Singh and Shri Atal Bihari Vajpayee regarding the bomb blasts in Bombay. I will congratulate them for having raised this discussion. I fully appreciate the Business Advisory Committee's concern also for giving time at least on the day of the session for such an important matter.

Since the occurrence of this incident, it was declared by our Prime Minister that the brain and hand behind these blasts will be fully identified and then proper steps will be taken. I am glad to say that very laborious attempts were made through the Company police and the Maharashtra Government, with the help of CBI and RAW of the Central Government, and also other agencies to identify the brain and hand behind this tragedy which occurred in the Bombay city killing several people and injuring hundreds of people. Therefore, having identified the brain and hand behind this tragedy, I think, ultimately the culprits will be brought to book as far as Government is concerned. Efforts are being made to bring to this country and to arrest and take proper action against those culprits who have been identified and who are escaping arrest with the help of other international forces or perhaps with the connivance of some of the neighbouring countries. Therefore, the task is little difficult. It depends much upon the cooperation which we get from our neighbouring countries where the real brain of this tragedy is hiding and trying to escape the punishment for this grave offence. Therefore, the efforts which are being made have to be further intensified. On the international level, we will have to seek cooperation not only of our neighbouring countries but also to bring pressure upon them through the big international

forces, international associations and also the big countries which have been helping these neighbouring countries in several other respects.

Already the move is to declare Pakistan as a terrorist country by the United States of America. If such steps are intensified further and if we pursue this matter on the international level with the force which we possess and the machinery which we have got throughout the world, I think, a day will soon come when we shall be able to bring to book the real brain after the blasts and that may, to some extent, satisfy the people of Bombay.

17.00 hrs.

The real culprits having been punished, then credit will be restored to a great extent, far as the Government of Maharashtra and Central Government are concerned. I will, therefore, urge upon the Central Government also to pursue this matter very intensely on the international level, so that the brain behind these blasts can be brought to book and properly punished.

Madam, some controversy is sought to be raised whether the investigation done by Bombay Police is sufficient or whether the Central agencies, viz. the CBI and RAW should also be involved. There is also some view that the Central agencies alone should be given charge of this investigation so that not only those culprits, but also other links, if any, with the big people in Bombay including politicians, could be found out. I feel Sir that the Bombay Police are also doing their best and up to now, whatever investigation they have done, is one the right lines. As I understand, the cooperation of the CBI and the RAW is also being taken. Therefore, it is for the Central Government to decide whether we should keep aside the agency of the Maharashtra Government and put the Central agencies only in charge of this work. It is a question of assessment. It is a question of considering the material that has been available to them so far.

SHRI GUMAN MAL LODHA (Pali): Would you kindly yield for a minute? A very important aspect has just now been put by the hon. Member. The cooperation of the CBI is being sought by the State Government and the hon. Member says that it is for the Central Government to assess whether investigation should be done by the CBI alone. It is a very anomalous position. Because, under law, as has been rightly observed by the hon. Home Minister, unless the State Government makes Minister, unless the State Government makes a request, the CBI cannot go there to investigate the matter. The hon. Member himself mentioned very clearly about the dimensions and seriousness that these investigations warrant. So, I want to know whether he is in favour of the State Government seeking investigation by the CBI or whether he wants that the Central Government, knowing the seriousness of the situation, knowing the dimensions of national and international involvement in the crime, should insist upon a CBI inquiry, by persuading or directing the State Government to make a request on such lines. I would request the hon. Member to clarify this aspect.

SHRI SHARAD DIGHE: Thank you Shri Lodhiji. I am thankful to you for raising this point. I am on this point only. It is a very delicate issue. In a way, it will not be wise to blame the Maharashtra police and particularly the Bombay police machinery, and say that their investigation is not so impartial as required and that it would not create credibility with regard to either the Government of Maharashtra or to the investigations and therefore, they may please move out from these investigations and allow the Central agencies to take charge. In a way, it is not only embarrassing, but it is not justified also. We will not be doing justice to the police machinery in Bombay, when they are strenuously, honestly and impartially trying their best not only to find out the persons and machinery through which the RDX material was brought to Maharashtra, but also trying to find out the links without any fear or favour.

And, therefore, what I submit is, fortunately or coincidentally in Maharashtra also the Government is of the Congress Party and in the Centre also the Congress Party is ruling. so, there will not be any complication as far as this investigation is concerned.

I read in today's newspaper that the Chief Minister of Maharashtra is not averse to CBI taking charge as far as this investigation is concerned. If the Central Government feels, on the basis of the material before it, that it is necessary to put only the CBI in charge of the whole investigation with the help of the Bombay Police it can do so. I don't say that there will be any difficulty from the point of view of both the governments but if they are also persuaded to come to this conclusion on the strength of the material that is available to them through the Maharashtra Government mentioning that the Bombay Police are doing their best and they are practically at the fag end of the investigation and most of the agencies have been identified and now it is the question of only arresting them, then perhaps only the External Affairs Ministry will be more involved for the further steps which are required to be taken. Therefore, I feel that in this tragic event such a controversy should not be raised. It will hamper the investigation and it may do injustice to those who are doing their best as far as this investigation is concerned.

At the same time the credibility of the Maharashtra Government the credibility of the Central Government should not be hampered. People should not feel that the Government or the politicians who are at the helm of affairs are trying to shield themselves or their own colleagues or they are afraid that if CBI takes charge then perhaps links will be established to their nearer colleagues. Still, credibility also has to be shared. And, today, I suppose there is no doubt in the minds of the people of Bombay that proper investigations are being done. If at all the CBI or RAW have to play further major roles then I think the Maharashtra Government is also prepared to involve them. From that point of view I feel that this controversy is not at all called for.

The immediate causes of the blast as per all the investigations appear to be very very deep. They have not arisen only during the recent past. As far as the Bombay city is concerned, the underworld had established its root a long time before. The continuous growth of population in Bombay because of several people coming from various parts of India to this city for their livelihood, has become unbearable. I feel that though as Indians we have a right to go anywhere in this part of the country but in order to consider the future problems of Bombay some way will have to be found out; some aspect of Constitution will have to be considered by which the Bombay population does not grow unlimited.

They are all Indians; they are all our brothers and they have every right to come to any part of the country. I don't deny that. But if this small strip of land of Bombay is overburdened with this population, then, not only the civic problems will become very very difficult. A fertile land has been created for this under-world which has been functioning as far as this city is concerned. As we have not been able to take any action for all these years in this matter, as we have not been able to find out any solution for this matter considering our constitution and considering the right of every Indian to go anywhere, in any part of the country, this problem is becoming more and more acute. Therefore, I would urge upon all right thinking people that even from our national point of view also, this city must be protected and saved hereafter. And if you want to save and protect this city properly, then we shall have to find out, under the framework of the constitution and under the framework of our national aspirations, that further and further burden of population is not put on this city. This burden has created a fertile land as far as such offences are concerned.

Therefore, as I said, the causes of these blasts are very very old. They are not of recent origin and they have been there for the last several years and roots of these problems are very deep. I can see several causes even today. So many gangsters. so many gangs are

functioning for the last several years in this city. They are controlling this city life of this city and they are disturbing the peace of this city in a great manner.

Therefore, I am not only urging upon the Government to find out some solutions but I am also urging upon all the political parties, particularly, all national parties, all secular parties, to think deeply as far as the problems of Bombay city are concerned. It is because, this has given rise to the present situation as far as Bombay is concerned. Even during last riots also, we could not protect several people because of large slums where fire-brigades could not go; where population was large. So, we could not protect our brothers of both the communities. Therefore, I will urge upon not only the Maharashtra Government but also the Central Government to give special attention and assistance to Bombay and save the Bombay city. Therefore, from this point of view, the Central Government may also have a long ranged policy and think with a great foresight to find out the solutions because, that is, according to me, is one of the causes, which gave very easy access to these people who wanted to smuggle in RDX. We find that throughout the long shore of Bombay, Konkan and also Raigarh, these smuggling activities are going on for last several years and that gave rise to smuggling of RDX which could not be detected.

Then, of course, our usual problem of corruption in all the departments is also responsible. The corrupt customs officers the corrupt police machinery is also very much responsible for allowing the smuggling of RDX in the city of Bombay. From that point of view also, to eradicate corruption from this machinery, to clean the Customs Office, the police machinery also will have to be considered; and from that point of view also, steps will have to be taken not only by the Maharashtra Government but the Central Government also so that any recurrence of such incidents will not occur.

The rehabilitation of those who suffered in

[Sh. Sharad Dighe]

This Bombay blast has been successfully taken into consideration by the Maharashtra Government. Those who had died, those who were injured are offered compensation. There are, of course, still complaints that proper compensation has not reach the real victims and the machinery is slow. But that point can be taken up with the Maharashtra Government and their machinery. I hope that remedy can be found out, as far as distribution of reaching compensation to the real victims is concerned. The rehabilitation question is also there. In many cases, the buildings were completely damaged and became inhabitable. And the Bombay Housing and Area Development Board have taken already steps to repair them wherever possible, to reconstruct them wherever necessary and to give sufficient funds for that purpose. For example, a building know as Meeranda Chall, which was just behind a petrol pump near Shiv Sena Bhavan, got damaged to such an extent that it has to be repaired by the Housing Board.

Our friends were debating with us whether it should be reconstructed or repaired. But this small irritant can be solved at the local level; and ultimately, the aim is to give proper relief to the residents of Meeranda Chall and no politics should be played as far as such small things are concerned. I hope those rehabilitation problems also will be solved and are being solved by the Maharashtra Government. From this point of view, I don't think the Central Government is concerned because rehabilitation package is being properly handled by the Maharashtra Government; if necessary, monetary help can be given by the Central Government to the Maharashtra Government so that proper and sufficient and adequate help can be given to the victims and adequate rehabilitation package can be achieved as far as those residents are concerned. I, therefore, feel that today though there is some concern about the investigation that is being going on, the steps taken by the Maharashtra Government are in the right

direction. The police machinery is also working in the right direction, as far as investigation is concerned. And as I said, the central machinery is also involved and they are also cooperating with them. This controversy regarding the central machinery and Maharashtra machinery may not be raised at all; it is not necessary and would not serve any purpose.

In a short time, with the help of international machinery, I think the real brain behind this plot; will be found out; to the plot will be properly dugt up and the culprit will be brought to book.

With these words, I am againo thankful to those who have raised this debate. I only would finally remark that no politics should have been brought, as far as the discussion is concerned. We are all interested. You may not feel that because so and so MP is not present here is not interested in the Bombay problems.

For example, our President of the Bombay Regional Congress Committee is abroad in a parliamentary delegation therefore, he could not remain present and participate in this discussion.

As far as Shri Sunil Dutt is concerned, you know his personal agony and his difficulties. I was also to take part from the beginning but I was just away looking after some other parliamentary work.

I am told that some uncharitable remarks were made by our colleague Shri Ram Naik and he tried to raise this point. The Bombay Members of Parliament are not present. There is no intention to avoid this debate. Everybody has some parliamentary work. This being the last day perhaps everybody could not adjust its programme and participate in this debate. But on behalf of Bombay Congress Committee, I have put my views. Thank you.

MR. CHAIRMAN: Now I would request Dr. Manmohan Singh to make a statement regarding the Financial Sector Programme Loan from the Asian Development Bank.